IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI



C.P. No. 183/95 O.A No. 271/94 Date of decision 7.9.95

Hon'ble Shri N.V. Krishnan, Vice Chairman(A) Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Babu Lal, s/o Shri Matadeen, c/o Shri Chiranji Lal, Welding Shop, Railway Road Circle, Palam Colony, Palam(New Delhi)

.... Petitioner

(By Advocate Shri B.N.Bhargava)

Versus

- Sh.V.K.Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri R.M.Aggarwal, Divisional Railway Manager, Northern Railway Division, BIKANER (Rajasthan)
- 3. Shri Ashok Kumar, Sr. Divisional Engineer, Northern Railway Division, BIKANER (Rajasthan)
 Respondents

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(Hon'ble Shri N.V.Krishnan, Vice Chairman(A)

We have seen the affidavit filed by Shri
B.N.Bhargava, learned counsel for the applicant. We
had directed the learned counsel for the applicant
that the name of the 3rd respondent in the petition
has been improperly recorded. In the petition the
name is mentioned as Ashok Kumar, Senior Divisional
Engineer, Northern Railway Division, Bikaner (Rajasthan)
whereas in our original order the 3rd respondent was
designated as Divisional Engineer, Northern Railway
Division, Bikaner (Rajasthan). The order dated
15-9-94 gave direction to respondent No.3 for
compliance. We, therefore, point, out to the learned

counsel for the petitioner that 3rd respondent in the petition will only be the Divisional Engineer.

- In this regard, learned counsel sought permission to file an affidavit. That affidavit has been filed. It is stated in the DA, that respondent No.3 was shown as Divisional Engineer but now been promoted as Senior Divisional Engineer, Bikaner under the control of respondent No.2 who is equally responsible for the implementation of the judgment.
- We had already held that the name been deleted from the respondents 1 and 2 he the petition because no directions were issued to them. In so far as respondent No.3 is concerned, the party now impleaded is quite different from the party to whom direction was given for compliance.
- In the circumstances, we find that this petition is not maintainable it is, therefore, dismissed.

. Lakeli Smedha" (Smt. Lakshmi Swaminathan)

Member (J)

(N.V.Krishnan)

Vice Chairman(A)

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